

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UN-STARRED QUESTION NO.1152
TO BE ANSWERED ON MONDAY, THE 25th NOVEMBER, 2019
AGRAHAYANA 4, 1941 (SAKA)

GoM for Revenue Mobilisation

1152. SHRI K. MURALEEDHARAN

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Union Government has formed a Group of Ministers (GoM) to examine modalities for revenue mobilisation for natural calamities and disasters;
- (b) if so, the details thereof;
- (c) whether the aforesaid group has consulted the State Governments on the issue;
- (d) if so, the outcome thereof;
- (e) whether the aforesaid GoM has submitted its report to the Government; and
- (f) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN MINISTRY OF FINANCE
(Shri Anurag Singh Thakur)**

(a):- Yes Sir.

(b):- To consider the proposal of Kerala Government for allowing the state to impose 10 percent cess on SGST in Kerala as a special revenue mobilisation by the State for rehabilitation and flood affected works, GST Council in its Meeting held on 28.09.2018 decided to constitute a Group of Ministers (GoM) with Shri Sushil Kumar Modi, Deputy Chief Minister, Government of Bihar as Convener and Finance Ministers of State Government of Assam, Kerala, Maharashtra, Odisha, Punjab and Uttrakhand as Members to examine modalities for revenue mobilization for natural calamities and disasters.

(c) – (d):- As per discussion/deliberation of GoM on 15.10.2018, Department of Revenue prepared a set of questionnaire and sent to all States seeking views/suggestions with a view to decide a holistic course of action for mobilisation of additional revenue to help the State in case of natural calamity and disaster in GST regime. Views have been received in this regard from states like Gujarat, Karnataka and Tamil Nadu specifically on revenue mobilisation by imposition of cess within state.

(e) to (f):- The GoM held final meeting on 06.01.2019 and submitted its report with recommendation for allowing levy of a cess on intra-State supply of goods and services within the State of Kerala at a rate not exceeding 1% for a period not exceeding two years. The GST Council in its 32nd Council Meeting held on 10.01.2019 has approved recommendation of the GoM allowing levy of a cess on intra-State supply of goods and services within the State of Kerala at a rate not exceeding 1% for a period not exceeding two years and the same has been conveyed to Government of Kerala to take action accordingly.
